## Infrastructure facilities created under IHSDP

1213. SHRI M. P. VEERENDRA KUMAR: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the housing and infrastructure facilities created under the Integrated Housing and Slum Development Programme (IHSDP) in the country during the years 2014-15 and 2015-16;
- (b) whether Government has set any target or time limit for this purpose; if so, the details thereof; and
  - (c) the funds allocated for this purpose during the said period State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) Government has been implementing Integrated Housing and Slum Development Programme (IHSDP) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for providing housing and basic infrastructural facilities to urban poor and slum dwellers in the country. The details of work done under IHSDP States the years 2014-15 and 2015-16 State-wise are given in the Statement (See below).

- (b) Initially the Mission period was from December 2005 to March 2012. The Government has extended the Mission period upto 31.03.2017 for completing on-going work only in the projects sanctioned upto 31.03.2012.
- (c) Under IHSDP, ₹ 620.01 crore and ₹ 57.00 crore were allocated during the years 2014-15 and 2015-16 respectively. Since release of fund under the scheme is based on demand of States/UTs for relevant projects, no State-wise allocation was made during the said period. Details of funds released under IHSDP Scheme to the States/UTs for the ongoing projects during 2014-15 and 2015-16 are given in the above Statement.

## Statement

Details of work done and funds released under Integrated Housing and Slum Development Programme (IHSDP) during 2014-15 and 2015-16 State-wise

Sl.	Name of the State/UT	Houses Constructed		Central Share Released	
No.				(₹ in crore)	
	-	2014-15	2015-16	2014-15	2015-16
1	2	3	4	5	6
1.	Andaman and Nicobar Islands (UT)	-	-	-	-

ritten Answers to		[28 July,	2016]	Unstarred Questions	
1	2	3	4	5	6
2.	Andhra Pradesh	2,524	2,659	-	-
3.	Arunanchal Pradesh	176	-	4.48	-
4.	Assam	794	101	7.73	1.82
5.	Bihar	4,010	768	43.46	-
6.	Chandigarh (UT)	-	-	-	-
7.	Chhattisgarh	1,758	2,040	-	-
8.	Dadra and Nagar Haveli (UT)	48	-	-	-
9.	Daman and Diu (UT)	-	-	-	-
10.	Delhi (UT)	-	-	-	-
11.	Goa	-	-	-	-
12.	Gujarat	2,112	3,011	18.86	0.46
13.	Haryana	706	287	-	-
14.	Himachal Pradesh	361	-	-	-
15.	Jammu and Kashmir	457	271	12.64	-
16.	Jharkhand	1,136	1,014	-	-
17.	Karnataka	540	-	-	-
18.	Kerala	1,490	529	1.55	-
19.	Lakshdweep (UT)	-	-	-	-
20.	Madhya Pradesh	1,318	2,825	-	-
21.	Maharashtra	8,087	13,514	9.58	-
22.	Manipur	270	33	-	-
23.	Meghalaya	180	112	-	-
24.	Mizoram	68	10	-	-
25.	Nagaland	575	55	11.38	-
26.	Odisha	1,028	983	0.87	-
27.	Puducherry (UT)	-	-	-	-
28.	Punjab	193	632	-	-
29.	Rajasthan	10,834	1,709	-	-
30.	Sikkim	-	-	-	-

88	Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	6
31.	. Tamil Nadu	1,766	3,255	0.09	-
32.	. Telangana	96	-	-	-
33.	. Tripura	178	-	-	-
34.	. Uttar Pradesh	2,000	4,342	22.42	-
35.	. Uttarakhand	329	-	-	-
36.	. West Bengal	2,384	1,165	-	-
	Grand Total	45,418	39,315	133.05	2.28

## Construction of four working women hostels in Kerala

1214. SHRI C. P. NARAYANAN: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Government has not sanctioned 75 per cent Central grant for the construction of four working women hostels for which Kerala Housing Board had submitted applications through the State Government;
- (b) whether Government would clarify whether there is any objection to grant assistance since the applications are pending before Government for two years; and
  - (c) if not, whether it would expedite the sanctioning?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) No such proposal from the State Government of Kerala to construct four working women hostels has been received in the Ministry.

(b) and (c) Do not arise in view of the above.

## Appointment of interim regulator under RERA

1215. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the status of Real Estate (Regulation and Development) Act (RERA) in various States;
- (b) whether Government would consider instructing State Governments to appoint the Interim Regulator ensuring effective implementation of provisions of the Act without any delay; and